

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.231 of 1996

Friday, this the 6th day of September, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M. Kuttan, Executive Engineer(Retd.),
Valuation Cell,
Income-Tax Department,
Trivandrum.
(Nattukarathil House, Karapuzha,
Kottayam -3)

.. Applicant

By Advocate Mr K. Prabhakaran.

Vs

1. Union of India represented by
the Secretary, Ministry of Works
and Urban Development,
Government of India, New Delhi.
2. The Director General (Works),
Central Public Works Department,
Nirmal Bhavan, New Delhi.
3. The Superintendding Engineer,
Valuation Cell, Income-Tax Department,
Azees Centre, 623 Anna Salai,
Madras.
4. The Executive Engineer, Valuation,
Income -Tax Department, Vasantham Towers,
Peroorkada, Trivandrum -6.

.. Respondents

By Advocate Mr M.A. Shefik for Senior C.G.S.C.

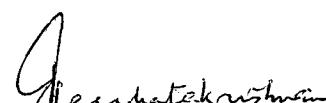
The application having been heard on 6th September 1996,
the Tribunal on the same day delivered the following :

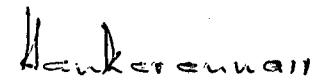
O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN

Learned Standing counsel for respondents submits
that the reliefs prayed for have been granted. The
statement is not disputed by counsel for applicant.
Recording the statement we dismiss the application as
infructuous. No costs.

Dated the 6th September, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
CHAIRMAN